

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:876  
ANSWERED ON:09.07.2009  
VALUATION REPORT OF LISTED COMPANIES  
Sukur Shri Jadhav Baliram

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) the legal and regulatory requirements in connection with preparing and submitting valuation report of listed companies for the purpose of acquisition;
- (b) whether the Government has set any code of conduct for valuers; and
- (c) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID)

- (a): The Companies Act, 1956 does not prescribe any legal and regulatory requirement in connection with preparing and submitting valuation report of listed companies for the purpose of acquisition.
- (b): No, Sir.
- (c): Does not arise.